

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13025/02/2017-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 31st December, 2017.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Ved Prakash Sharma, Additional Judge of the Madhya Pradesh High Court, to be a Judge of the Madhya Pradesh High Court with effect from the date he assumes charge of his office.

mvp
31/12/2017

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

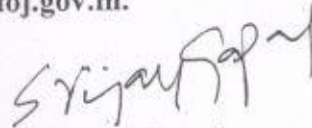
The Manager,
Government of India Press,
FARIDABAD

No. K. 13025/02/2017-US.II

Dated 31.12.2017

Copy to:-

1. Shri Justice Ved Prakash Sharma, Additional Judge, Madhya Pradesh High Court, Jabalpur.
2. The Secretary to the Governor of Madhya Pradesh, Bhopal.
3. The Secretary to the Chief Minister of Madhya Pradesh, Bhopal.
4. The Secretary to the Chief Justice, Madhya Pradesh High Court, Jabalpur.
5. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
6. The Registrar General, Madhya Pradesh High Court, Jabalpur.
7. The Accountant General, Madhya Pradesh, Bhopal.
8. President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS (L&J)/PSO to Secretary (J)/JS(J.I)/DS(ANS)/S.O.(Desk).
12. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.



(S. Vijay Gopal)

Under Secretary to the Government of India
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